

Directors) of public limited companies and of such private limited companies as are subsidiaries of public limited companies. These form a very insignificant proportion of the total number of employees in the Corporate Sector. There is, at present no provision in the Companies Act to regulate the remuneration of other employees in the private sector. The question whether Companies Act should be amended to bring the remuneration payable to its other Senior Executives (other than Managing Directors and Whole-time Directors etc.) also within the ambit of Companies Act, though income ceilings, is still under consideration of the Government.

हाले हा मूल्य

†2340-ख. श्री कलराज मिश्र : क्या ऊर्जा मंत्रालय ने को क्रिया करेंगे कि :

(क) क्या उनके मंत्रालय को कोयले के मूल्य में हुई वृद्धि की जानकारी है, जैसा कि कनिष्ठ समाचारपत्रों में समाचार छपे हैं ;

(ख) क्या यह सच है कि इस सम्बन्ध में वित्त विभाग ने उनके मंत्रालय के साथ बातचीत की है ; और

(ग) यदि हाँ, तो यह बातचीत कब हुई और इस सम्बन्ध में क्या निर्णय लिया गया ?

ऊर्जा मंत्रालय के कोयला विभाग म राज्य मंत्री (श्री तारो शंकर मिश्र) : (क) से (ग) कोयले के खान-पट्टाना मूल्यों में अन्तिम संगोष्ठन 14-2-1981 को किया गया था । उस दिन समितियों की लागतों में वृद्धि के कारण कोल इंडिया लि० कुछ प्रस्ताव रखे हैं । निर्णय का एलान यथा-समय किया जाएगा ।

†Previously Unstarred Question 2482, transferred from the 23rd March, 1982.

Memorandum from AINPCC employees Federation regarding collapse of Sewa Nagar fly-over bridge

†2340-C. SHRI DIPEN GHOSH: Will the Minister of ENERGY be pleased to state: a

(a) whether Government have received a memorandum dated the 11th December, 1981 by the All India National Project Construction Corporation Ltd., Employees Federation regarding the collapse of Sewa Nagar Fly-over bridge in Delhi; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) The Sewanagar Flyover is being constructed by the National Projects Construction Corporation on behalf of the Railways. The Ministry of Railways has already ordered a high-powered enquiry committee to go into the cause of the collapse and recommend remedial measures to avoid such incidents in future.

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RE. SPECIAL MENTIONS

SHRI ARVIND GANESH KULKARNI (Maharashtra): On Friday you allowed me to make a special mention. You said you would wait for five minutes.

MR. CHAIRMAN: About?

SHRI ARVIND GANESH KULKARNI: About the NAFED and the NCCF. You said you will wait.

MR. CHAIRMAN: He will hear you.

SHRI ARVIND GANESH KULKARNI: But who will give the direction? You gave the directive here. Is Mr. Deputy Chairman competent. (Interruptions)

†Previously Unstarred Question 2641, transferred from the 25th March, 1982.